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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(7)

C.A. No. 31/1991

O.A. No. 481/1988

~~RAVN NO.~~

DATE OF DECISION 30.3.1992

Mr. D. M. Naik **Petitioner**

Mr. M. R. Anand **Advocate for the Petitioner(s)**

Versus

State of Gujarat & Ors. **Respondent**

Mr. Dipak Trivedi **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. R. C. Bhatt : Member (J)

The Hon'ble Mr. R. Venkatesan) : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

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Shri D.M. Naik,

.....Applicant

Vs.

(1) State of Gujarat,
Through:
Shri G. Subbarao or his
Successor in office,
Secretary, Forest
Department,
Secretariat,
Gandhinagar.

(2) Union of India,
Through:
Secretary,
Department of Environment & Forest,
Paryavaran Bhawan,
C.G.O. Complex,
Lodhi Road,
New Delhi.

..... Respondents.

O R A L J U D G M E N T

C.A./31/1991

in

O.A./481/1988

Date: 30.3.1992

Per : Hon'ble Mr. R.C. Bhatt :Member (J)

Mr. Trivedi learned advocate for the respondent
No. 1 produce^r today the notification dated 25th March,
1992. In view of this notification Mr. A.M. Raval for
Mr. M.R. Anand learned advocate for the applicant does not
press the contempt petition and withdraw^r the same.

Notification be taken on record. Petition is disposed of as
withdrawn. The learned advocate for the respondents No.
~~is present in~~
2 ~~would not press the case.~~ Petition is disposed of.

Notices discharged

D. Venkatesan
(R. Venkatesan)
Member (A)

R.C. Bhatt
(R.C. Bhatt)
Member (J)